

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 119**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International ..... Applicant/petitioner  
v.  
M/s. Soho Infrastructure Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.03.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: Mr. Mrinal Harsh Vardhan & Mr. Kartik Sarin, Advs.  
and Mr. Ajay Bhatijwale, AR  
For the Respondent(s): -


**ORDER**

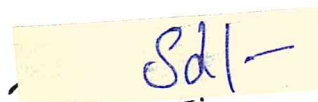
It is seen from the order dated 21.02.2019, Ld. Counsel sought time to place on record an order of Hon'ble NCLAT setting aside the order passed by NCLT on 14.06.2018 initiating the CIRP. Hon'ble NCLAT vide its order dated 10.09.2018 has set aside the admission order.

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 04.04.2019.

Process dasti only.

List for further consideration on 04.04.2019.

  
**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**